## ACT No. XX of 1887.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st October, *1887.*)

An Act for the Protection of Wild Birds and Game.

WHEREAS municipal authorities in different parts of British India have from time to time made rules for the protection of birds and other game;

And whereas it is expedient that Local Governments and cantonment-authorities as well as municipal authorities should be empowered to make such rules;

It is hereby enacted as follows:—

1. (1) This Act may be called the Wild Birds Pro- Title, extent tection Act, 1887.

and commencement.

- (2) It extends to the whole of British India; and
- (3) It shall come into force at once.
- 2. In this Act—

Definitions.

- (1) "municipal authority" means the corporation, commissioner, committee, board, council or person having authority over a municipality under any enactment for the time being in force:
- (2) "cantonment-authority" means a cantonmentcommittee or, in the case of a cantonment for which such a committee has not been constituted, the commanding officer of the cantonment: and
- (3) "wild bird" includes a peacock and every bird of game.
- 3. (1) The Local Government with respect to any Power to municipality or cantonment within the territories make rules. under its administration, or the municipal authority or cantonment-authority

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cantonment-authority of any municipality or cantonment, may from time to time make rules—

- (a) defining the expression "wild bird" for the purposes of this Act in its application to the municipality or cantonment;
- (b) defining for those purposes the breeding season of any kind of wild bird; and
- (c) prohibiting, subject to such exceptions and conditions as may be prescribed by the rules, the possession or sale during its breeding season within the municipality or cantonment of any kind of wild bird recently killed or taken, or the importation into the municipality or cantonment of the plumage of any kind of wild bird during such season.
- (2) The authority making a rule under clause (c) of sub-section (1) may direct that a breach of it shall be punishable with fine which may extend, in the case of a first offence, to five rupees for every wild bird in respect of which or of the plumage whereof the breach of the rule has been committed, and, in the case of a subsequent offence, to ten rupees in respect of every such bird or plumage.
- (3) A Court convicting any person of a breach of any such rule may order the confiscation of any wild bird or plumage in respect of which the breach was committed.
- (4) The power to make rules under this section is subject to the condition of the rules being made after previous publication and, in the case of rules made by a municipal authority or cantonment-authority, to the further condition of the rules being confirmed by the Local Government before they are published in the official Gazette under clause (5) of section 6 of the General Clauses Act, 1887.

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Power to apply Act to any animals of game.

4. The Local Government, of its own motion or on the application of any municipal authority or cantonment-authority, may, by notification in the official Gazette, declare the provisions of the last foregoing section with respect to wild birds to apply to any animals of game other than birds, and thereupon those provisions shall apply to such animals and their furs in like manner as they apply to wild birds and their plumage.